

34/07/08, 2008

FORM-23A

[See rule 84 (1) (a)]

(For use in Election to fill a casual vacancy when seat is contested)

Declaration of the result of Election under section 66 of the Representation of the People Act, 1951.

Election to the Council of States by the elected members of Legislative Assembly of Bihar.

In pursuance of the provisions contained in section 66 of the Representation of the People Act, 1951, read with clause (a) of sub-rule (1) of rule 84 of the Conduct of Elections Rules 1961, I declare that:-

Shri Rajiv Pratap Rudy
Vill.- Amnour Harnarayan
P.O.- Amnour
Dist.- Saran
Bihar

[Sponsored by]

Bhartiya Janata Party

has been duly elected to fill the vacancy caused in that House by the seat of Shri Jai Narain Prasad Nishad having been declared vacant.

Place : Patna
Date : 26th June, 2008

S. Chandra
Returning Officer
Returning Officer
for Bye Election
to the Council of States